- (c) the details of coal orders received by Western Coalfields Limited, power plant-wise; and
- (d) the details of quantum of the production of Western Coalfields Limited and the plan to increase the production level in the next five years in terms of million tonnes?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) The landed cost of coal includes basic price of coal, taxes and duties and the transportation cost. Coal India Limited (CIL) has informed that Western Coalfields Limited (WCL), a subsidiary of CIL, has proposed to provide coal to various power plants located in central, southern & Western India at cheaper landed price. Interested Power consumers, who are in the vicinity of WCL, may apply to CIL for shifting of their Fuel Supply Agreement (FSA) from other subsidiaries of CIL to WCL. Coal shall be made available to interested Power Sector consumers after shifting of their FSA from other coal companies.

- (c) At present no FSA has been shifted to WCL from other coal companies.
- (d) In 2019-20, 57.64 Million Tonne (MT) coal was produced by WCL. WCL plan to increase the production level in the next five year is given below:-

Year	2020-21	2021-22	2022-23	2023-24	2024-25
Production (in MT)	62	65	70	75	78

## Auction of mines under eleventh phase

 $\dagger 813$ . SHRIMATI PHULO DEVI NETAM: Will the Minister of COAL be pleased to state:

- (a) the mines put up for auction under the eleventh phase under the Coal Mines(Special Provisions) Act, 2015 and under the Mines and Minerals (Development and Regulation) Act, 1957;
- (b) whether it is a fact that many mines have been removed from the above auction list, if so, the details of such mines and the reasons therefor;
- (c) whether the States have been consulted about the auction of the said mines; and

<sup>†</sup>Original notice of the question was received in Hindi.

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(d) the details of the correspondence taken place between the States and the Central Government regarding the auction of the said mines?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) The details of mines put up for auction under the eleventh phase under the Coal Mines(Special Provisions) Act, 2015 and under the Mines and Minerals (Development and Regulation) Act, 1957 is given in the enclosed Statement (See below).

- (b) and (c) Yes, Madam. On the request of Hon'ble Chief Minister of Maharashtra, Bander coal mine was withdrawn from auction on 21.07.2020 as the same was falling in Tadoba Andhari Tiger Reserve and on the request of Government of Chhattisgarh, 5 coal mines, *viz.* Fatehpur East, Madanpur (North), Morga-II, Sayang and Morga South, were withdrawn from auction as the same were coming under the proposed Elephant corridor by the State Government. In replacement of the above-mentioned 5 coal mines, *3* coal mines, *viz.* Dolesara, Jarekela & Jharpalam Tangarghat from Chattisgarh were offered for auction on 01.09.2020.
- (d) Before the launch of the current tranche of auction, the terms and conditions were consulted with the Government of States where the coal mines are located. A Discussion Paper on the key terms and conditions for the auction of coal mines/ blocks was published by the Ministry of Coal for public consultation on 14.01.2020 and copies of the same were sent to the Chief Secretaries of all the coal bearing States *vide* letter dated 22.01.2020. Comments were sought from the coal bearing State Governments and it was also stated in the said letter that a tentative list of 80 coal mines to be auctioned with their details is placed in the website of Central Mine Planning and Design Institute (CMPDIL) and the first tranche of the auction is proposed to be launched in the financial year 2019-20. Subsequently, a meeting with the representatives of the State Governments was held on 05.02.2020 under the Chairmanship of Secretary (Coal), Government of India. Another meeting was held on 23.02.2020 at CMPDI, Ranchi on coal evacuation route for 80 coal blocks identified by the Ministry of Coal for auctioning.

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Statement

## Auction of coal mines for sale of coal revised list of coal mines

(11th tranche of auction under the Coal Mines (Special Provisions) Act, 2015)

(1st tranche of auction under the Mines and Minerals (Development and Regulations) Act, 1957)

Sl. No	o. Coal Mine	Act	State	Category
1.	Brahmadiha	CM (SP) Act, 2015	Jharkhand	Fully Explored
2.	Chakla	CM (SP) Act, 2015	Jharkhand	Fully Explored
3-4.	Chendipada & Chendipada II	CM (SP) Act, 2015	Odisha	Fully Explored
5.	Chitarpur	CM (SP) Act, 2015	Jharkhand	Fully Explored
6.	Choritand Tiliaya	CM (SP) Act, 2015	Jharkhand	Fully Explored
7.	Gare-Palma-IV/1	CM (SP) Act, 2015	Chhattisgarh	Fully Explored
8.	Gare-Palma-IV/7	CM (SP) Act, 2015	Chhattisgarh	Fully Explored
9.	Gondulpara	CM (SP) Act, 2015	Jharkhand	Fully Explored
10-11.	Gotitoria (East) & Gotitoria (West)	CM (SP) Act, 2015	Madhya Pradesh	Fully Explored
12-13.	Machhakata & Mahanadi	CM (SP) Act, 2015	Odisha	Fully Explored
14.	Marki Barka	CM (SP) Act, 2015	Madhya Pradesh	Fully Explored

Sl. No.	Coal Mine	Act	State	Category
15.	Marki Mangli II	CM (SP) Act, 2015	Maharashtra	Fully Explored
16.	North Dhadu	CM (SP) Act, 2015	Jharkhand	Fully Explored
17.	Radhikapur (East)	CM (SP) Act, 2015	Odisha	Fully Explored
18.	Radhikapur (West)	CM (SP) Act, 2015	Odisha	Fully Explored
19.	Rajhara North (Central & Eastern)	CM (SP) Act, 2015	Jharkhand	Fully Explored
20.	Seregarha	CM (SP) Act, 2015	Jharkhand	Fully Explored
21.	Sahapur East	CM (SP) Act, 2015	Madhya Pradesh	Fully Explored
22.	Sahapur West	CM (SP) Act, 2015	Madhya Pradesh	Fully Explored
23.	Shankarpur Bhatgaon II Extn.	CM (SP) Act, 2015	Chhattisgarh	Fully Explored
24.	Sondhia	CM (SP) Act, 2015	Chhattisgarh	Fully Explored
25.	Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	CM (SP) Act, 2015	Maharashtra	Fully Explored
26.	Thesgora-B/ Rudrapuri	CM (SP) Act, 2015	Madhya Pradesh	Fully Explored
27.	Urtan North	CM (SP) Act, 2015	Madhya Pradesh	Fully Explored
28.	Urma Paharitola	CM (SP) Act, 2015	Jharkhand	Partially Explored

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Fully Explored	[19 S
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Fully Explored	020]

Note: The above list is indicative. Mines may be added / deleted from the list.

MMDR Act, 1957

Madhya Pradesh

Madhya Pradesh

Chhattisgarh

Chhattisgarh

Chhattisgarh

Madhya Pradesh

Madhya Pradesh

Odisha

Odisha

Odisha

29.

30.

31.

32.

33.

34.

35.

36.

37.

38.

Bandha

Dhirauli

Dolesara

Jarekela

Urtan

Brahmanbil & Kardabahal

Jharpalam Tangarghat

Phuljhari (East &. West)

Marwatola Sector-VI & Sector-VII

Kuraloi (A) North